

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No.8177 of 2021

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Narayan Das ... Petitioner  
-Versus-  
The State of Jharkhand ... Opposite Party  
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**CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
[Through Video Conferencing]

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For the Petitioner : Mr. Vijay Kumar Roy, Advocate  
For the State : Mr. Satish Prasad, A.P.P.  
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Order No.02

Dated 06<sup>th</sup> September, 2021

Heard the parties.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Giridih (M) P.S. Case No.59 of 2021.

The petitioner and some other accused persons were apprehended by the police and arms and ammunitions were recovered from their possession.

It appears that there has been no recovery from the conscious possession of the petitioner.

Although, the petitioner has got criminal antecedent but considering the fact that he is in custody since 28.02.2021, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sub-Divisional Judicial Magistrate, Giridih in connection with Giridih (M) P.S. Case No.59 of 2021.

**(Rongon Mukhopadhyay, J.)**